

REPORT OF SOVIET TEAM REGARDING  
INDIAN DRUGS AND PHARMACEUTICALS  
LIMITED

5556. SHRI RAMACHANDRA VEERAPPA : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether it is a fact that a Soviet Team of experts which recently examined the works of the antibiotics and other plants run by the Indian Drugs and Pharmaceuticals Ltd., Rishikesh has submitted its report to Government;

(b) if so, the details thereof; and

(c) Government's reaction thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI RAGHU RAMAIAH) : (a) Yes, Sir.

(b) A statement containing the list of the observations made by the Soviet team is attached.

(c) The Government are taking follow-up action on the various points in consultation with the Company.

STATEMENT

*Antibiotics Plant, Rishikesh*

(i) The technology for tetracyclines, oxytetracycline, Chlor-tetracycline & Nistatin, as already supplied, will need modification for which the major portion of expenditure will be borne by the Soviet Organisation.

(ii) It will take over two years more to achieve the project capacities of the above drugs. The team, however, accepted the suggestion that this should be done in two stages—50% of the capacity being reached in 6-9 months and the balance in over two years. The equipment supply will be phased accordingly.

(iii) Butanol recovery for Penicillin capacity was accepted as inadequate. It will be increased to rated capacity for which the equipment will be supplied free of cost.

*Synthetic Drugs Plant, Hyderabad*

(iv) The team accepted that the inert gas & Nitrogen capacities were inadequate and the equipment for reaching project capacity will be supplied free of cost.

(v) As regards progress of work in Antibiotics project and Synthetic drugs project in the last year, the team expressed satisfaction and cautioned against rushing the sterile production in Antibiotics Project.

*Surgical Instruments Plant, Madras:*

The team thought that the surveys made by the company did not accurately forecast the need of surgical instruments but commended the present method of ascertaining demand and specifications required through teams of surgeons specialists. The team also made an offer to supply 180 instruments free of cost along with their detailed drawings.

MANUFACTURE OF VICKS VAPORUB BY  
M/s. BOOTS PURE DRUG

5557. SHRI HARI KRISHNA : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether it is a fact that M/s. Boots Pure Drug were manufacturing Vicks Vaporub in India prior to its being taken over by M/s. Hindustan Richardson ;

(b) whether M/s. Boots Pure Drug were using indigenous jelly from one of the recognised and the oldest manufacturers of jelly for producing their medicinal items such as Vicks Vaporub, etc. ;

(c) if so, the reasons for allowing import to M/s. Hindustan Richardson ;

(d) whether the imported or indigenous jelly was used by M/s Hindustan Richardson during the period it was banned;

(e) the total quantity of import of Jelly allowed to M/s. Hindustan Richardson during the period when the ban was last imposed on Petroleum jelly, and before that period; and

(f) the average yearly consumption and the total consumption of jelly by M/s. Hindustan Richardson, since they took over the manufacture of Vicks Vaporub ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI RAGHU RAMAIAH) : (a) to (f). Information is being collected and will be laid on the Table of the House.

IMPORT OF SUPERIOR QUALITY MINERAL OIL

5558. SHRI HARI KRISHNA : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) the testing authority on whose report Government decided to allow import of superior quality mineral oil for developing superior quality jelly required by some of the actual users of medicinal products ;

(b) the date on which this report was received by Government ; and

(c) the present allocation of mineral oil to the recognised manufacturers of jelly, respectively with break-up of allocation of mineral oil to each of the manufacturers date-wise, quantity-wise, since the imposition of ban on import of jelly ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & CHEMICALS (SHRI RAGHU RAMAIAH) : (a) The decision of the Government followed the recommendations made by the Indian Institute of Petroleum.

(b) 18th November 1967.

(c) No direct allocation was made to any of the manufacturers of petroleum jelly, excepting that import of base lubricating oils to the extent of Rs. 1.85 lakhs was allowed to M/s. Savita Chemicals against the raw materials' import licence already held by them. Arrangements were, however, made through Indian Oil Corporation and Esso for the import and supply of suitable oils initially up to the extent of three months' requirements, for a total c.i.f. value of Rs. 7.74 lakhs. The quantities made available to the manufacturers of petroleum jellies and Liquid paraffin were as follows :—

	Quantity per month (in Tonnes)
1. Kela & Co., Bombay	200
2. Bharat Petroleum Products.	42
3. Pam Industries, Bombay	4
4. Tejpal & Co., Madras	12
5. Savita Chemicals, Bombay.	80
6. Eastern Petroleum Co., Bombay.	31

IMPORT OF SPECIAL VICKS GRADE JELLY BY M/s. HINDUSTAN RICHARDSON

5559. SHRI HARI KRISHNA : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether it is a fact that M/s. Hindustan Richardson who have been allowed to import three months requirement of Special Vicks Grade Jelly were given undertaking by M/s. Savita Chemicals, regarding developing Special Vicks Grade Jelly during this period as the import recommendation was based on M/s. Savita Chemicals samples only ; and

(b) if so, whether the contention of M/s. Savita Chemicals is authentic and if so, the basis of the same ?